

(5)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

CIVIL CONTEMPT APPLICATION NO. 186 OF 2006  
IN  
ORIGINAL APPLICATION NO. 509 OF 2005.

ALLAHABAD THIS THE 29<sup>TH</sup> DAY OF MAY 2007

Hon'ble Mr. Ashok S. Karamadi, J.M  
Hon'ble Mr. K.S. Menon, A.M

Dr. Rubi Mazumdar, aged about 45 years, D/o late S. Majumdar, R/o D-36/250, August Kunda, Varanasi.

.....Applicant

(By Advocate: Sri Rajeev Asthana)

Versus.

1. Mr. Sukhbir Singh, presently posted General Manager, North Eastern Railway, Gorakhpur.
2. Mr. Shailendra Tripathi, Divisional Railway Manager, North Eastern Railway, Varanasi.

.....Respondents

(By Advocate: Sri Anil Kumar)

ORDER

By Mr. Ashok S. Karamadi, J.M

This contempt is filed against the order dated 5.4.06 passed in O.A. No. 509/05. On notice, respondents have filed counter affidavit stating that against the order dated 5.4.06, respondents went to the Hon'ble High Court and thereafter, matter is pending before Hon'ble High Court. The same was dismissed by Hon'ble High Court on 6.7.2006. Thereafter, SLP before Hon'ble Supreme Court. By order dated 9.3.2007, Hon'ble Supreme Court condoned the delay. Notices were issued and in the meanwhile, there will be stay in contempt proceedings. These facts are pleaded by learned counsel for the respondents in para 2 of the counter affidavit and copy of the same is also produced before the Court. Having regard to the facts and circumstances, we do not find any justifiable grounds to continue contempt proceedings. Accordingly, contempt proceedings are dropped.

  
Member-A

  
Member-J

Manish/-